

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.359 of 2018

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Bishwajeet Banerjee @ Vishwajeet Banarjee	Petitioner
Versus		
1. The State of Jharkhand		
2. Reena Roy	Opposite Parties

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CORAM: HON’BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner	: None
For the State	: APP

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The matter was taken up through Video Conferencing. Learned counsels for the State had no objection with it and submitted that the audio and video qualities are good.

08/07.09.2021 In spite of valid service of notice, nobody appears on behalf of the revisionist.

Learned counsel for the State is present.

In that view of the matter, the court below is directed to take all coercive steps for apprehension of the revisionist and to commit him to the jail for serving the rest of the sentence.

(Rajesh Kumar, J.)